

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 4705
(TO BE ANSWERED ON 24.03.2021)

STATES BARRING CBI INVESTIGATION

4705. SHRI VINCENT H. PALA:

Will the **PRIME MINISTER** be pleased to state:

- (a) the names of States which barred CBI from entering or performing their duties in the States with dates of notifications and the reasons therefor;
- (b) the steps taken by the Union Government to resolve the situation based on commitment to cooperative federalism; and
- (c) the details of public representatives raided by CBI during the last five years?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): The following States have withdrawn General Consent under section 6 of Delhi Special Police Establishment Act (DSPE Act), 1946, previously granted to DSPE (CBI):-

S. N.	Name of the States	Date of withdrawal of consent by the State
1	Mizoram	17.07.2015
2	West Bengal	16.11.2018
3	Chhattisgarh	10.01.2019
4	Rajasthan	19.07.2020
5	Maharashtra	21.10.2020
6	Kerala	04.11.2020
7	Jharkhand	05.11.2020
8	Punjab	06.11.2020

Investigation can be initiated by CBI into FIRs registered/filed with local Police with the consent of the State Government concerned and after due notification by the Central Government extending powers and jurisdiction of the officers of CBI to areas in the State concerned. Further, Investigation may be initiated by CBI on the specific directions of a Constitutional Court.

(c): During the years 2016 to 2020, searches (raids) were conducted by CBI in the premises of 42 (forty two) public representatives, year-wise break-up of which is as under:-

Year	Number of public representatives whose premises were searched (raided)
2016	03
2017	14
2018	05
2019	09
2020	11
Total	42